

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.309

IA-1678/2023 IA-6050/2022

In

IB-179(ND)/2022

IN THE MATTER OF:

M/s. National Asset Reconstruction Company Ltd.

.... APPLICANT/PETITIONER

Vs.

M/s. SPML Infra Ltd.

.... RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 31.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ankur Mittal, Mr. Ateendra Saumya Singh,
Advocates, Mr. Pankaj Agnihotri, AR

For the Respondent : Mr. Siddhant Jaiswal, Advocate

For the Intervener : Mr. Soumya Dutta, Advocates in IA-6050/2022
Mr. P. Nagesh Sr. Advocate, Mr. K. Chatterjee, Ms.
Samridhi, Advocates

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble
Members.

Put up on 29.02.2024.

-SD-
(Court Officer)